

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 291/MP/2018

Subject : Petition under Section 79(1)(c) and 79(1)(h) of the Electricity Act, 2003 and Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008 and Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulation, 2009, for Deviation Settlement Account.

Date of Hearing : 31.1.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Petitioner : Western Central Railway (WCR)

Respondents : SLDC, Rajasthan and Others

Parties present : Shri M.G. Ramachandran, Advocate, WRC
Ms. Ranjitha Ramachandran, Advocate, WRC
Ms. Poorva Saigal, Advocate, WRC
Shri Pulkit Agarwal, Advocate, WRC
Shri Shubham Arya, Advocate, WRC
Ms. Tanya Sareen, Advocate, WRC
Shri S. Vallinayagam, Advocate, SLDC, Rajasthan & RVPNL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present petition has been filed for seeking directions to the Respondents to prepare UI Accounts for inter-State bilateral transmission of power to the traction substations for drawal of power for the period from 10.1.2017 to 26.4.2017 as per the Commission's Regulations.

2. After hearing the learned counsel for the Petitioner, the Commission observed that Indian Railways is a deemed licensee under third proviso to Section 14 of the Electricity Act, 2003 and directed the learned counsel to clarify in which capacity the Petitioner, Western Central Railways has filed the present petition.
3. Learned counsel for the Petitioner sought permission to amend memo of parties, which was allowed by the Commission.
4. The Commission directed the Petitioner to file revised memo of parties within two days.
5. The Commission directed to list the petition for hearing on admission on 14.2.2019.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**